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SLP(C)No. 21786 OF 2001

ITEM No.22

Court No.12

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21786/2001

(From the judgement and order dated 22/10/2001 in AN 838/01 ,SN 194/01
of The HIGH COURT OF BOMBAY)

I.C.I.C.I. LTD.

Petitioner (s)

VERSUS

BARODA RAYON CORPORATION LTD. & ORS.

Respondent (s)

I.A.2 (Appln. for direction for amendment of cause title)
(With prayer for interim relief)
(With Appln(s). for exemption from filing c/c of the impugned Judgment)

I.A.2(Appln. for direction in SLP(C)No.21789/2001)
SLP(C)No.21789/2001

Date : 28/02/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner(s) Mr. Bharat Sangal,Adv.
Ms. Sangeeta Panicker,Adv.
Mr. R.R. Kumar,Adv.

For Respondent (s) Mr. Gopal Jain,Adv.
Ms. Nandini Gore,Adv.
Mrs Manik Karanjawala,Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

I.A. 2 in both the matters are allowed.
Post after four weeks.

.SP1

(Saroj Bala)
PA to Addl. Registrar

(Veera Verma)
Court Master